

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-439/ND/2022
IA/2438/2024

IN THE MATTER OF:

M/s. Piramal Capital and Housing Finance Ltd.

...PETITIONER

Vs

M/s. Crystal Facilities Management Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/2438/2024

This is an application filed by the Liquidator in terms of Regulation 13 of the IBBI (Liquidation Process) Regulation 2016, for placing on record the preliminary report.

Heard the Ld. Counsel for the Liquidator. The preliminary report so filed is taken on record with just exceptions. IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)